

to this, I was revolted mentally, and my first reaction was that it must be a bunch of fools who allotted these 2½ hours. That was my initial reaction. I am sorry....(Interruptions.)

Mr. Speaker: I did that allotment.

Shri Hem Barua: I am sorry. That was my impression....(Interruptions.)

Mr. Speaker: There ought to be some limit. Members do not realise their responsibilities. If a notice is given by a Member, this is the time.

Shri Hem Barua: I have regretted it. I withdraw those words. I just wanted to say that it was my initial reaction. I am very straight-forward and frank and that is why I used those words but then I withdrew those words.

I say these 2½ hours would not do. Therefore, I beg of you to give us an idea of the time you will give. At least one whole day, if not two days, should be allotted for this discussion.

Mr. Speaker: I cannot give any idea about this question. I will see how it proceeds and we will see what could be done when it is being discussed.

Shrimati Renu Chakravarty (Barrackpore): What will be the procedure laid down for the Seventeenth Amendment to the Constitution. The number of hours will be fixed by the House at that time?

Mr. Speaker: Yes; when it is taken up then alone it can be decided.

Dr. L. M. Singhvi: Is the Resolution on public undertakings coming next week?

Mr. Speaker: He said that he would bring forward that motion.

BUSINESS ADVISORY COMMITTEE

NINETEENTH REPORT

Shri Satya Narayan Sinha: Sir, I beg to move:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 5th September, 1963."

Mr. Speaker: The question is. . . .

Shri Ranga: About the allocation of time, I have something to say; we do not agree to the allotment of time.

Mr. Speaker: You want more time.

Shri Ranga: For the consideration of the Constitution Amendment.

Mr. Speaker: I am not putting that question.

The question is:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 5th September, 1963".

The motion was adopted.

ELECTION TO COMMITTEE

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to move the following:—

"That in pursuance of the provisions contained in Sections 31(2)(k) and 32(4) and (5) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Council, established under Section 31(1) of the said Act, for the unexpired portion of the triennium ending on the 15th May, 1965, vice Dr. K. L. Rao resigned." †